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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1091/93

DECIDED ON : 29.7.1993

M. K. Malhotra

... Applicant

Vs

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)

THE HON'BLE MR. B. N. DHUNDIYAL, MEMBER (A)

None present for the Applicant

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon —

The order dated 24.2.1993 passed by the Administrative Officer of the Dr. Ram Manohar Lohia Hospital stating therein that the Medical Superintendent of the Hospital had relieved the petitioner on 24.2.1993 with the instruction to him to report for duty to his parent department. This order is being impugned in the present application.

2. On 25.11.1991, by an office memorandum, the petitioner was appointed to the post of Chief Administrative Officer at Dr. Ram Manohar Lohia Hospital. The office memorandum clearly indicates that the appointment was being made as a stop-gap arrangement. In para 2 of the office memorandum the terms and conditions of the petitioner's ad-hoc appointment are mentioned. The first condition is that he will be on deputation for a period of six months in the first instance, or till the post is filled up on the regular basis, whichever is earlier. On 20.8.1992, another office order was issued stating therein that in the absence of a regular incumbent to the post of Chief Administrative Officer in the Hospital,

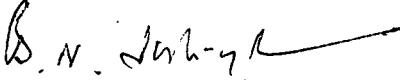
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the period of ad-hoc appointment of the petitioner is extended beyond 18.6.92 for a further period of six months or till the post is filled up on regular basis, whichever is earlier.

3. We are satisfied that the petitioner was given an ad-hoc appointment on deputation basis. We, therefore, find no illegality in the order directing him to go back to his parent department.

4. With these observations, this application is dismissed. No orders as to costs.


(B. N. Dholiyal)
Member (A)


(S. K. Dhaon)
Vice Chairman (J)

as